

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.119/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of usage charges for 1990 MW Solar Photovoltaic (PV) Power Station connected to the Inter-State Transmission System and selected through competitive bidding process under Central Power Sector Undertaking Scheme Phase-II dated 5.3.2019 as per the Standard Bidding Guidelines of MoP dated 3.8.2017.

Petitioner : NTPC Limited (NTPC) and Anr.

Respondents : Indian Renewable Energy Development Agency Limited (IREDA) and Ors.

Date of Hearing : **8.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Shri Kunal Chopra, Advocate, NTPC
Ms. Swapna Seshadri, Advocate, IREDA
Shri Utkarsh Singh, Advocate, IREDA
Ms. Sneha Singh, Advocate, IREDA

Record of Proceedings

Since the order in the matter (which was reserved on 22.5.2024) could not be issued prior to one Member of this Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of usage charges for a 1990 MW solar photovoltaic (PV) power station (Tranche III) connected with the Inter-State Transmission System and selected through a competitive bidding process under the Central Power Sector Undertaking (CPSU) Scheme Phase II dated 5.3.2019. Learned counsel further submitted that the Petitioner has already made detailed submissions in the matter and the Respondent, IREDA, also, in terms of the direction of this Commission, has filed an affidavit furnishing the details relating to the bid process and accordingly, the Commission may reserve the order in the matter.

3. Learned counsel for Respondent No.1, IREDA, also confirmed that the Respondent has filed an affidavit furnishing the details of the bid process as per the Commission`s direction.

4. Considering the submissions made by the learned counsels for the Petitioner and Respondent No.1, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)